

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF FERTILIZERS
LOK SABHA

UNSTARRED QUESTION NO. 629 TO BE ANSWERED ON: 09.12.2022

Rules for providing Fertilizers to States

629: SHRI PARTHIBAN S.R.:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

- (a) the details of the rules/procedures laid down for providing fertilizers namely Urea, DAP, Potash etc. to the States;
- (b) the demand raised in the year 2020-2021 and 2021-2022 so far for Urea, DAP and Potash by Tamil Nadu and the quantity of the said fertilizers made available by the Union Government ; and
- (c) the steps taken/proposed to be taken by the Government to contain black marketing of fertilizers keeping in view the non- availability of Fertilizers in Government shops which resulted in people buying fertilizers from private shops at higher prices?

ANSWER

MINISTER FOR CHEMICALS AND FERTILIZERS

(SHRI BHAGWANTH KHUBA)

(a) : Before the commencement of each cropping season, Department of Agriculture and Farmers Welfare (DA&FW), in consultation with all the State Governments, assesses the requirement of fertilizers. After assessment of requirement, DA&FW projects season-wise, month-wise requirement of fertilizers.

On the basis of month-wise & State-wise projection given by DA&FW, Department of Fertilizers allocates sufficient/ adequate quantities of fertilizers to States by issuing supply plan in consultation with the manufacturers and importers of finished fertilizers and convey the supply plan, agreed upon by manufacturers and importers of fertilizers and Department of fertilizers, to the respective State Governments on month to month basis as per the Fertilizer (Movement Control) Order, 1973 Section 3. In addition to fifty percent of indigenous production of Urea, twenty percent of phosphatic and potassic fertilizers produced or imported in India is regulated under the clause 6 of the Fertilizer (Control) Order, 1985, the fertilizer (Movement Control) Order, 1973 and Essential Commodities Act, 1955.

Further, following steps are also taken to ensure adequate and timely availability of fertilizers:

- i. the movement of all major subsidized fertilizers is being monitored throughout the country by an on-line web based monitoring system called integrated Fertilizer Monitoring System (iFMS);
- ii. The State Governments are regularly advised to coordinate with manufacturers and importers of fertilizers for streamlining the supplies through timely placement of indents for railway rakes through their state institutional agencies like Markfed etc.
- iii. Regular Weekly Video Conference is conducted jointly by Department of Agriculture & Farmers Welfare (DA&FW) and Department of Fertilizers (DoF) with State Agriculture Officials and corrective actions are taken to dispatch fertilizer as indicated by the State Governments.

(b): The requirement of fertilizer, availability & sales for the FY 2020-21 & 2021-22 is enclosed as **Annexure-A**.

(c): There is adequate availability of fertilizers in the country. Further, Fertilizers are declared as essential commodity under Essential Commodities Act, 1955 (EC Act) and a strong enforcement mechanism is in place under Fertilizer Control and Movement orders (FCO&FMO) to stop any possible diversion of fertilizers. State Governments are adequately empowered under the act to take punitive action against any person violating its provisions and involved in hoarding, diversion, black-marketing etc.

TAMIL NADU										
REQUIREMENT, AVAILABILITY AND DBT SALES OF UREA, DAP AND MOP										
Fig. in LMT										
S. No	YEAR	UREA			DAP			MOP		
		Requirement	Availability	DBT Sales	Requirement	Availability	DBT Sales	Requirement	Availability	DBT Sales
1	2020-21	10.00	11.58	9.88	3.25	3.07	2.72	3.10	3.88	3.07
2	2021-22	10.10	10.85	10.40	2.90	2.56	2.39	3.00	2.80	2.53

* Primary Indicator of comfortable availability: Availability > Requirement

** Secondary Indicator of comfortable availability: Availability > Sales

